

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2817
ANSWERED ON:30.03.2012
PRIVATE FINANCE COMPANIES
Chakravarty Smt. Bijoya

Will the Minister of FINANCE be pleased to state:

- (a) the details of the private finance companies operating in the country, Statewise including Assam;
- (b) whether the said companies have obtained requisite permission from the Government; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a)to(c): The Non-Banking Financial Companies (NBFCs) are required to obtain a Certificate of Registration (CoR) from the Reserve Bank of India (RBI) in accordance with the provisions contained in the Reserve Bank of India Act, 1934. The State-wise details of RBI registered NBFCs including those in the State of Assam, are as under:-

S.
No. Name of the Deposit tak- Non Deposit ta- Total
Regional Off- ing NBFCs king NBFCs
ice of RBI

1 Ahmedabad 10 329 339

2 Bangalore 7 137 144

3 Bhopal 2 126 128

4 Bhubneshwar 1 14 15

5 Chandigarh 77 371 448

6 Chennai 37 460 497

7 Guwahati 0 116 116

8 Hyderabad 2 246 248

9 Jaipur 3 163 166

10 Jammu 21 41 62

11 Kanpur 42 223 265

12 Kolkata 5 5,805 5,810

,13 Mumbai 6 1,515 1,521

14 New Delhi 47 2,410 2,457

15 Patna 2 43 45

16 Thiruvananthapuram 13 143 156

TOTAL 275 12,142 12,417

This nclude 5 Central Government owned NBFCs and 32 State Government owned NBFCs.